

(2023) 08 SEBI CK 0080

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 977, 978 Of 2023, Appeal No. 705 Of 2023

Muzali Arts Limited

APPELLANT

Vs

Bombay Stock Exchange

RESPONDENT

Date of Decision : 31-08-2023

Acts Referred:

Citation : (2023) 08 SEBI CK 0080

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Shraddha Swarup, Manish Chhangani, Sumit Yadav, Samreen Fatima, Abhay Chauhan

Judgement

Tarun Agarwala, Presiding Officer

1. The delay in filing the appeal is condoned. The application for condonation of delay is allowed. The exemption application is also allowed.
2. By communication dated March 14, 2023 the appellant was informed of the penalties imposed for non-compliance of various provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR Regulations"). Against this communication the present appeal has been filed.
3. We have been informed by the learned counsel for the respondent that the appellant can seek waiver of the penalty by filing an appropriate application.
4. In view of the aforesaid statement, we dispose of the appeal permitting the appellant to file a waiver application within two weeks from today. If such an application is filed the respondent will consider and dispose of the matter within two weeks thereafter.
5. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of

this order. Certified copy of this order is also available from the Registry on payment of usual charges.